



HIGH COURT OF ANDHRA PRADESH:: AMARAVATHI

RDC.No.501/SO/2020

DATED:03.03.2021

CIRCULAR No.2/2021

R:2120
6/2/21

Sub: High Court of Andhra Pradesh – Letter from the i/c. Secretary, Bar Council of Andhra Pradesh – Andhra Pradesh Advocates’ Welfare Fund – A.P. Advocates and their Clerks Welfare Fund Stamps - Request to issue instructions to the Registry of the High Court and the Subordinate Courts to allow only Welfare Fund Stamp on Vakalat and Memo of Appearance, instead of deposit slip of an amount of Rs.100/- in the Online Stamp Account – Instructions issued – Reg.

- Ref: 1. Letter in Roc No. APWF 20/2021, dated 04.02.2021, of the i/c. Secretary, Bar Council of Andhra Pradesh, along with its enclosures.
2. Letter in Roc. No. APWF 317/2020, dated 17.11.2020, of the i/c. Secretary Bar Council of Andhra Pradesh.
3. High Court’s Circular vide Roc.No.501/SO/2020, dated 18.01.2021.

The High Court has considered the reference 1st cited letter of the i/c. Secretary, Bar Council of Andhra Pradesh and Ex Officio Secretary, Andhra Pradesh Advocates Welfare Fund, requesting that in view of availability of "A.P. Advocates and their Clerks’ Welfare Fund Stamps" now, to discontinue to allow deposit slip of an amount of Rs.100/- in the "High Court & Subordinate Courts Online Stamp Account" and hereafter to allow the "A.P. Advocates and their Clerks’ Welfare Fund Stamps" on Vakalats/Memo of Appearance filed before the Courts.

Therefore, in supersession of the instructions issued by the High Court earlier, vide reference 3rd cited Circular, it is instructed to all the concerned officials of the Registry of the High Court and the Subordinate Courts working under the control of the High Court of Andhra Pradesh to allow hereafter only the required "A.P. Advocates and their Clerks’ Welfare Fund Stamps" on Vakalats/Memo of Appearance filed before the Courts, for scrutinizing the same.

The Unit Heads are requested to communicate the Circular to all the officers working under their control and the Presidents of the Bar Associations of the respective Courts for information and necessary action.

సంబంధిత ఉద్యోగి పేరిట
పరిశీలించి తగు చర్య
తీసుకోగలరు
జిల్లా జడ్జి

REGISTRAR GENERAL

03/3/2021

To

- 1) All the Registrars, High Court of Andhra Pradesh.
- 2) All the Unit Heads in the State of Andhra Pradesh.
- 3) The Secretary, Bar Council of Andhra Pradesh.
- 4) All the Officers, High court of Andhra Pradesh.
- 5) The Section Officers, New filing section.
- 6) The Director, Judicial Academy, Secunderabad.

PRL. DISTRICT COURT ; WEST GODAVARI : ELURU : DT. 08.03.2021

Communicated to all the Judicial Officers working in the Unit of West Godavari, including the Secretary, D.L.S.A., West Godavari, Eluru, through **emails** of the Officers and also placed the same in District Court's website i.e., <http://districts.ecourts.gov.in/westgodavari>, with a request to follow the Circular instructions of the Hon'ble High Court scrupulously.

Communicated to the Presidents of Bar Associations in West Godavari District, with a request to communicate the same among all the Members of their respective Bar Association.

Communicated to the Senior Superintendents, A-Section and Central Nazareth, Superintendents, Copyist Section, Accounts Section and Bench Section, Prl. District Court, Eluru.


PRL. DISTRICT JUDGE,
W.G., ELURU.

Copy to :

The Incharge System Officer, Principal District Court, Eluru, with a direction to upload the same in the official website of District Court and also send **emails** to all the Courts.

DTD NO 1280
DATE 8/3/21